

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3785
ANSWERED ON 03.04.2025**

Financial assistance to young advocates

3785. Shri Niranjan Bishi:

Smt. Sulata Deo:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has any scheme to provide stipends to young advocates in Odisha;
- (b) if so, the details of such schemes, including the eligibility criteria, application process, and the amount provided as stipend; and
- (c) the number of young advocates that have benefited from such schemes in the last year?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): With respect to above mentioned question, it is submitted that under the Advocate Act, 1961, the Advocate Welfare Fund Act, 2001 and respective State Welfare Acts, Bar Council of India and State Bar Councils are empowered to provide financial assistance to advocates in various exigencies. As per the provision of section 6(2) and section 7(2) of the Advocates Act, 1961, the State Bar Council and Bar Council of India (BCI) respectively have power to constitute one or more funds in the prescribed manner for the purpose of giving financial assistance to organize welfare schemes for indigents, disabled or other advocates. In this regard, some of the State Governments have also constituted 'Advocates Welfare Fund' and Advocates Welfare Fund Trustee Committee' under their respective State enactments to provide financial assistance to young advocates.

The Odisha Government has constituted the Odisha Advocate's Welfare Fund Act,1987. The Government of India, does not have any specific scheme or fund to provide stipends to young advocates in Odisha.
